

know whether there is actually any co-ordinated scheme with the Rehabilitation Ministry.

SHRI SATISH CHANDRA: The Rehabilitation Ministry has its own cottage industries schemes. I do not think they have taken up this work.

SHRI KANHAIYALAL D. VAIDYA: May I know what is the difference between cottage-made and machine-made matches in regard to price?

SHRI D. P. KARMAKAR: The one is made in the cottage and the other is made by the machine.

SHRI KANHAIYALAL D. VAIDYA: I wanted to know the difference in price.

SHRI SATISH CHANDRA: Sir, the appearance of the cottage match is not as good as the factory match, but its performance is good and cost is competitive. Of course, there is some concession; the cottage production is charged excise duty at a reduced rate. With this concession it can stand competition from machine made match.

SHRI D. NARAYAN: May I know, Sir, if it is a fact that different durations are fixed for candidates with different qualifications?

SHRI SATISH CHANDRA: I require notice for such details.

LOAN GIVEN TO THE ANDHRA CEMENT Co. LTD., VIJAYAVADA

*290. SHRI K. SURYANARAYANA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state the amount of loan or subsidy given to the Andhra Cement Co., Ltd., Vijayavada for the construction of houses for their labourers under the subsidised Industrial Housing Scheme?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN

SINGH): A loan of Rs. 50.625 and a subsidy of Rs. 33,750 have been sanctioned to the Company for the construction of 50 tenements, no payment has, however, yet been made on account of the non-completion of the formalities pertaining to the execution of a proper agreement and mortgage deed.

SHRI K. SURYANARAYANA: Is it a fact, Sir, that the tenements are not occupied?

SARDAR SWARAN SINGH: We have received information to the effect that the workers demand occupation of those tenements free of rent. That is a matter between the company and the workers.

SHRI K. SURYANARAYANA: May I know, Sir, then what action Government is taking?

SARDAR SWARAN SINGH: Let us hope that better counsels will prevail and they will start paying the rent which is due from them.

ENFORCEMENT OF LONGER DUTY HOURS IN THE GOVERNMENT PRESS, CALCUTTA

*291. SHRI S. N. MAZUMDAR: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have received any representation from the clerical staff of the Government of India Press, Calcutta, regarding the enforcement of longer duty hours;

(b) if so, what are the grievances made therein; and

(c) whether any action has been taken in the matter?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) Yes, Sir.

(b) The main grievance of the Clerks' Association, Government at

India Press, Calcutta was that the condition that clerks working as Time-Keepers, Paper Issuers and newly recruited clerks if posted in certain branches of the Government of India Press, Calcutta, should work the industrial hours should be withdrawn and that Government should give "compensation" to the clerks who have been required to work beyond 46 hours a week which is the usual duty hours in offices.

(c) The grievances of the staff in question were carefully considered by the Government of India. It was found that the orders requiring the staff to work industrial hours were not only in accordance with the Factories Act, 1948, but were also necessary in the interest of the efficient working of the Press. The Association was accordingly informed that its request could not be acceded to.

SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that one of the grievances of the Association is that while recruiting new clerks, they are being made to sign an undertaking that they will work for 44 hours a week, whereas the hours prescribed by the Pay Commission are only 39 or 40 hours' a week, including the daily interval for lunch?

SARDAR SWARAN SINGH: It is a fact that the new clerks who are being recruited are required to sign an undertaking that if posted in one of the specified positions they will have to work 44 hours. It has been considered that that condition is not unreasonable and new entrants who are joining there are doing so after fully understanding the implication of that undertaking.

SHRI S. N. MAZUMDAR: May I know, Sir, whether the jobs for which the new entrants are being recruited are new jobs for which a new analysis has been made; or are they being recruited to work on the old jobs and on the understanding that they will have to work for 44 hours a week?

SARDAR SWARAN SINGH: Actually at the time of recruitment of a clerk, it is not specified that he is being recruited against this or that specified job. It is a sort of general agreement and this condition also is there that if they are posted against those jobs which are specified, then they will have to work 44 hours. It is based upon this fact that the type of work that they do while working in those specified posts is more or less of a routine nature and that they should put in extra hours of work.

SHRI S. N. MAZUMDAR: As regards the understanding, [it is] not a fact that due to the unemployment situation, any unemployed person will agree to work on the understanding that he will have to work 44 hours; and is it not taking undue advantage* of the position of the unemployed person to make him sign that agreement?

SARDAR SWARAN SINGH: I think, Sir, that is a point on which it is better that we agree to differ, because I do not feel that there is any undue advantage being taken of the position.

M.R. CHAIRMAN: Next question.

REQUIREMENT AND EXPORT OF Chillies

*292. SHRI K. SURYANARAYANA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the total annual requirements of chillies in the country and the surplus quantity available for export?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Precise information is not available. The surpluses available are declared by the States concerned in the light of production and trends in market prices and suitable quotas are released for export.

SHRI K. SURYANARAYANA: Is it the policy of the Government to fix the quota for the exporters?